

By E-mail

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-51/1997/\_\_\_\_\_/A

From :- Shri Pritish Choudhury,  
Deputy Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri P.K. Bora,  
District & Sessions Judge,  
Darrang, Mangaldai,

Dated Guwahati, the 8<sup>th</sup> March 2019.

Sub:- **Casual leave with station leave permission.**

Ref:- Your letter No. DJ(D) 1635, dtd. 06.03.2019.

Sir,

With reference to the above, I am directed to inform you that, your prayer for casual leave for 1(one) day on 07.03.2019 along with station leave permission w.e.f. the morning of 07.03.2019 till the morning of 08.03.2019, has been granted/rejected.

The Civil Judge and Asstt. Sessions Judge, Darrang, Mangaldai and in his absence, the Chief Judicial Magistrate, Darrang, Mangaldai and in his absence any other officer who will be in charge of the office of the Chief Judicial Magistrate, Darrang, Mangaldai shall be in charge of your Court and office for all urgent matters under section 10(3) Cr. P.C. in your absence.

Yours faithfully,

Sd/-

**DEPUTY REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-51/97/1199/A, dated**  
Copy to:

1. The Systems Analyst, Gauhati High Court.

A 8/3/19.  
**DEPUTY REGISTRAR (VIGILANCE)**  
Rohas